

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2922
ANSWERED ON:13.03.2015
TREATMENT FACILITIES TO CGHS BENEFICIARIES
Gandhi Shri Dilip Kumar Mansukhlal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the procedure/policy regarding empanelment of private hospitals under Central Government Health Scheme (CGHS) in the country including Delhi;
- (b) whether the Government has taken note of the situation in which private hospitals refuse further treatment to the admitted patients for the disease/ailments for which the private hospital is not empanelled, if so, the details thereof along with the action taken/proposed to be taken by the Government against such hospitals;
- (c) the details of empanelled private hospitals under CGHS for all or selected faculties, State/UT-wise;
- (d) whether the Government has conducted/proposes to conduct audit of various tests/lab tests reported to be performed on CGHS beneficiaries by these hospitals at exorbitant rates, if so, the details and the outcome thereof; and
- (e) whether the Government has taken note that some private hospitals refuse to acknowledge the test conducted at CGHS empanelled standard lab/hospital and get the same tests done on the patient in another lab/hospital, if so, the details thereof and the corrective action taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

- (a): With a view to provide comprehensive health care to CGHS beneficiaries, CGHS has been empanelling private hospitals, diagnostic laboratories, exclusive eye centers and dental clinics by floating tenders periodically. The last tender process in this context was floated in January 2014 and through this process, package rates for different treatment procedures and investigations have been notified in 2014. For empanelment, Health Care Organizations (HCOs) have to satisfy eligibility criteria which include accreditation by NABH/NABL. Non-NABH/Non-NABL HCOs are empanelled provisionally and have to get themselves inspected and recommended by QCI within one year of empanelment for continuation of their empanelment.
- (b): As per the terms and conditions of empanelment 2014 and MoA (Memorandum of Agreement) signed between CGHS and private hospitals, all Health Care Organizations under CGHS are expected to provide treatment for all facilities available in the hospital. As and when such complaints of refusal of treatment are received, they are enquired into and suitable action as per the terms and conditions of empanelment is taken.
- (c): CGHS has empanelled a total number of 888 private hospitals, eye clinic, dental clinic and diagnostic centres as on 05.03.2015. The list of HCOs under CGHS is available at CGHS web site at <http://msotransparent.nic.in/cghsnew/index.asp>.
- (d): All empanelled hospitals have to charge at CGHS rates only. All lab test reports and bills are scrutinized by a team of trained officials and any exorbitant rate charged by empanelled HCOs is being deducted.
- (e): No such case has been reported. As and when such complaints are received, they are enquired into and suitable action as per the terms and conditions of empanelment is taken.